

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY 'G' Bench : NEW DELHI

BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
AND  
SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

ITA NO. 3137/DEL/2024  
(AY 2019-20)

SATYA PARKASH,  
VILLAGE & POST BADHA,  
TEHSIL MANESAR GURGAON,  
GURGAON,  
HARYANA - 122004  
(PAN: AVBPP7615A)  
(APPELLANT)

VS. ITO, WARD 4(1),  
GURGAON,  
HARYANA -122001

(RESPONDENT)

Appellant by : None  
Respondent by : Shri Amaninder Singh Dhindsa, Sr. DR.

Date of hearing : 29.11.2024  
Date of pronouncement : 29.11.2024

**ORDER**

**PER SHAMIM YAHYA, AM :**

This appeal by the Assessee is directed against the Order dated 13.06.2024 of the Ld. CIT(A). NFAC, New Delhi relating to assessment year 2019-20.

2. None appeared on behalf of the Assessee before us at the time of hearing. However, the assessee's vide his letter dated 21.11.2024 which has been received by speed post in the Registry and the same has been

placed before us during the hearing, wherein, assessee has mentioned that assessee wishes to withdraw the appeal filed by him as he has opted for Vivad Se Vishwas Scheme 2024 (DTVSV 2024) relating to assessment year 2019-20. In this behalf, assessee has also filed Form 1 DTVSV 2024.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 29.11.2024.

Sd/-

**(SATBEER SINGH GODARA)  
JUDICIAL MEMBER**

Sd/-

**(SHAMIM YAHYA)  
ACCOUNTANT MEMBER**

***SRBHATNAGAR***

**Copy forwarded to: -**

Assessee/AO/CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**